

**THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH/AGRA**

**BEFORESHRI RAMIT KOCHAR, ACCOUNTANT MEMBER
AND
SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.183/Agra/2024
Assessment Year: 2019-20

Inventive Software Solutions Private Limited 607, Prateek Center, Sanjay Place, Agra - 6282002 Uttar Pradesh	Vs.	DCIT Circle – 2 (1) (1) Agra
PAN : AABCI6164M		
(Appellant)		(Respondent)

Assessee by	Withdrawal application filed
Department by	Sh.Sheilendra Srivastava, SR. DR

Date of hearing	16.01.2025
Date of pronouncement	28.01.2025

ORDER

PERSUDHIR KUMAR, JM:

The assessee preferred the captioned appeal, challenging the order dated 11.03.2024 passed by the Ld. Commissioner of Income Tax(Appeals) Coimbatore(“Ld. CIT(A) for short”)pertaining to assessment order for Assessment year 2019-20 and arises out of the

assessment order dated 11.03.2020 passed under Sections 143(1) of the Income Tax Act, 1961 (“The Act for short”).

2. The learned AR filed a letter by stating that assessee had opted VSVS scheme 2024 for which certificate in Form no. 2 has been issued by the department and the assessee has paid the amount of tax.

3. Since the assessee had opted settling the dispute arising out of this appeal by availing VSVS scheme 2024, the appeal filed by the assessee is hereby treated as withdrawn with liberty to be given to the assessee to get this appeal restored and an application made by it in the event of the declaration made under VSVS scheme, 2024 not reaching the logical conclusion for any reason whatsoever.

4. With the above, mentioned liberty given to the assessee the appeal filed is hereby dismissed as withdrawn.

Order pronounced in the open court on 28/01/2025.

Sd/-

(RAMIT KOCHAR)

ACCOUNTANT MEMBER

Dated:28January,2025.

Neha, Sr. PS

Sd/-

(SUDHIR KUMAR)

JUDICIAL MEMBER